

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 276 of 2013 &  
IA-441 of 2013 & IA 83 of 2014**

**Dated : 3<sup>rd</sup> April, 2014**

**Present: Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**In the matter of:**

**Corporate Power Ltd. ... Appellant(s)  
Versus  
Power Grid Corporation of India Ltd. & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sitesh Mukherjee  
Mr. Hemant Singh

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R-1

**ORDER**

We have heard the learned counsel for the parties. According to the learned counsel for the rival parties, the Appeal has become infructuous. Thus, there is no dispute about the fact that the instant appeal has become infructuous. Only the effect of the interim orders passed in this Appeal is to be considered.

**Order is Reserved.**

**(Justice Surendra Kumar)  
Judicial Member**

**(Rakesh Nath)  
Technical Member**